

199

No. 15515

H.P. Forest Department

Dated Una, the 01/03/2024

From:

The Deputy Conservator of Forests,
Una Forest Division, Una (H.P.).

To

The Consultant (Judicial),
Hon'ble National Green Tribunal, Faridkot House,
Copernicus Marg, Near India Gate, New Delhi,
Delhi-110001.

Sub: -

Miscellaneous Application No. 114/2023 in
Original Application No. 882/2022 titled as
Sanjeev Kumar Versus Deputy Commissioner,
Rupnagar & Ors pending before the Hon'ble
NGT.

Sir,

Kindly refer to your office email message dated
16.01.2024 copy of which received through Deputy Commissioner,
Una, District Una's letter No. 92/DRO/NTLR dated 18.01.2024
whereby the copy of order dated 04.01.2024 passed by the Hon'ble
National Green Tribunal in aforesaid Miscellaneous Application has
been supplied to this office for further necessary action.

In this connection, it is submitted that the Hon'ble National Green Tribunal vide order dated 04.01.2024 has ordered under para 10 to file report regarding the market value of trees illegally cut, the quantity of wood of illegally trees recovered by the Himachal Pradesh Forest Department, auction if any conducted for sale thereof and realization and utilization of sale proceeds of the same on or before 10.03.2024 by email at judicial-ngt@gov.in. preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF.

In compliance to aforementioned order dated 04.01.2024 Response/reply is respectfully submitted as under: -

1. Response/reply to the averments made under para 10:

It is submitted that following trees were illegally cut during the year 2018 and 2022, value of which is assessed on the basis of prevailing market rates fixed in Himachal Pradesh as under.

Year	Species	No. of trees illicitly felled	Volume in Cum	Rate per cum	Amount
2018	Eucalyptus	29	21.432	18591	398442
	Shisham	1	0.977	42654	41673
2022	Eucalyptus	23	21.314	21612	460638
	Total:	53	43.723	82857	900753

Out of the above illicitly felled trees, following forest produce has been recovered which has been stacked at F.R.H. Nangal. As case is under trial in the Ld. Court at Nangal and as such matter has been taken up with SSP Ropar to obtain necessary orders for disposal of the seized forest produce.

↓

Year	No. of logs seized	Volume of seized logs in Cum
2018	190	17.105
2022	144	17.516
Total:	334	34.621

As the area in question from where trees have been illicitly felled falls in Punjab State and as such market rates fixed in Punjab State are required to be applicable in the instant case.

The reply/response is submitted for favour of consideration of the Hon'ble National Green Tribunal and the same may kindly be accepted.

Yours faithfully,


Sushil Kumar,

Deputy Conservator of Forests,
Una Forest Division, Una (HP).
Ph. No. 01975-223636.